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Date: 24/08/2025

Sahab Deen Vs Keshav Prasad & Ors.

Court: Allahabad High Court (Lucknow Bench)

Date of Decision: March 6, 2020

Acts Referred: Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950 â€" Section 157(B)

Civil Procedure Code, 1908 â€" Section 100, 107, 151, Order 1 Rule 10, Order 8 Rule 5(2), Order 8 Rule 10, Order 41

Rule 31

Transfer Of Property Act, 1882 â€" Section 52

Indian Contract Act, 1872 â€" Section 10, 16(3), 19(A)

Evidence Act, 1872 â€" Section 68, 70

Hon'ble Judges: Rajnish Kumar, J

Bench: Single Bench

Advocate: Angrej Nath Shukla, Mohammad Aslam Khan, Ram Dev Tiwari

Final Decision: Allowed

Judgement